

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO.531 OF 2018

Date Of Decision:- 06.09. 2018.

CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).

Shri. M.V. Adivarekar,
Chief Section Supervisor (Retired)
Aged 65 years,
O/o. The General Manager (LC) MTNL,
Fountain Mumbai 400001.
Residing at 527 Arunoday, B Wing,
Umar Khadi Ganesh Chowk,
Dongari Mumbai 400009.
Vakola Pipe Line Santacruz (E),
Mumbai 400055.*Applicant*
(*Applicant by Advocate Shri. G.B. Kamdi*)

Versus

1. Mahanagar Telephone Nigam Limited

Through Chairman & Managing Director,
MTNL, Mahanagar Door Sanchar Sadan,
9, CGO Complex, Lodi Road,
New Delhi 110001.

2. The Executive Director,

Mahanagar Telephone Nigam Limited,
Telephone House, 15th Floor,
Prabhadevi Dadar Mumbai 400028.

3. The General Manager Finance,

Mahanagar Telephone Nigam Limited,
Telephone House, 14th Floor,
Prabhadevi Dadar Mumbai 400028.

4. The Accounts Officer (T-I)

MTNL Fountain Telephone Exchange,
Building No.1, M.G. Road, Hutatma Chowk,
Mumbai 400001.*Respondents*

ORDER (ORAL)

1. Today, when the case was called for admission, heard Shri. G.B. Kamdi, learned counsel for applicant.

2. The major grievance of the applicant is that the respondents have withheld Rs. 81,833/- from his retirement gratuity alleging the need for refixation of his pay but they have not given an easily comprehended explanation in their impugned order dated 06.04.2018.

3. In the circumstances, the respondents are directed to pass a reasoned and speaking order within four weeks of the receipt of these orders and communicate these orders to the applicant within a period of two weeks thereafter.

4. In view of above, the OA is disposed of with no orders as to costs.

(R. Vijaykumar)
Member (A)

srp